

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 12th February, 1973.

NOTIFICATION
INCOME TAX

No.292 (F.No.404/32/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri E. Saroj who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.292 (F.No.404/32/73-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Chief Secretary to Government of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. The Accountant General, West Bengal, Calcutta.
8. All Officers/Section in the Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
10. Bulletin Section (3 copies).
11. Guard File.
12. The Commissioner of Income-tax (Recovery), Calcutta.

27-2-73
(M.N. Nambiar)

Under Secretary to the Government of India.

B. JALL

No. CC/ITCC/445/157/RSP/72 -